

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C. P. No. 03/131/2017

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2017**

NAME OF THE COMPANY: M/s Promark Technologies Pvt. Ltd.

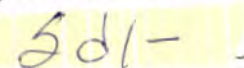
SECTION OF THE COMPANIES ACT: 131

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner (s)	:	Mr. Abishek Nahta	
	For the Respondent (s)	:	Mr. Manish Raj, CP, ROC Delhi	

Order

Ld. Prosecutor appearing on behalf of the ROC submits that the Department has no objection if the prayer made by the applicant is for filing the revised financial statement for the year 2014-15 ending 31st March, 2015 is allowed.

In view of the same permission is granted. Necessary compliances be carried out.


(Ina Malhotra)
Member (J)